

ITEM NO.31

COURT NO.13

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 11417/2025

OMKARA ASSETS RECONSTRUCTI ON PRIVATE LIMITED

Appellant(s)

VERSUS

AMIT CHATURVEDI & ORS.

Respondent(s)

(IA No. 223035/2025 - EX-PARTE STAY)

Date : 15-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE ALOK ARADHE

For Appellant(s) :

Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Abhijeet Sinha, Sr. Adv.
Mr. Abhishek Anand, Adv.
Mr. Mandeep Kalra, AOR
Ms. Radhika Narula, Adv.
Ms. Anushna Satapathy, Adv.
Ms. Chitrangada Singh, Adv.
Ms. Radhika Jalan, Adv.
Ms. Widaphi Lyngdoh, Adv.
Ms. Gauri Rajput, Adv.
Mr. Vaibhav Yadav, Adv.
Mr. Paras Mohan Sharma, Adv.
Ms. Shefali Tripathi, Adv.
Mr. Karan Kohli, Adv.
Ms. Palak Kalra, Adv.
Ms. Heena Kocchar, Adv.

For Respondent(s) :

Mr. Shyam Divan, Sr. Adv.
Ms. Purti Gupta, AOR
Ms. Henna George, Adv.
Ms. Sunidhi Sah, Adv.

Mr. S. Niranjan Reddy,, Sr. Adv.
Mr. Ravi Sehgal, Adv.
Mr. Ashwani Sharma,, Adv.
Ms. Roopali Lakhotia, AOR
Ms. Bhawana Sharma, Adv.
Mr. Adithya S Nair, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Issue notice.

Ms. Purti Gupta, learned counsel, and Ms. Roopali Lakhotia, learned counsel, who are present in Court, waive service and accept notice on behalf of respondent Nos. 1 and 3 respectively. Hence, notice need not be served on the said respondents.

Notice to the other respondents shall be served by all modes, including *dasti*.

Counter affidavit/reply shall be filed within two weeks. Rejoinder thereto, if any, may be filed within one week thereafter.

Re-list on 27.10.2025.

Meanwhile, operation of the impugned order dated 18.08.2025 shall remain stayed. Thereby, the moratorium under Section 14 of the Insolvency and Bankruptcy Code, 2016, shall revive.

The Resolution Professional shall resume charge of the assets and operation of the Corporate Debtor. He shall, however, keep the former Board of Directors of the said company informed of every move. The said Board of Directors, who have now been handed over charge, shall allow the Resolution Professional, to resume charge once again.

Further proceedings in the Corporate Insolvency Resolution Process shall, however, remain stayed till the next date of hearing.

(DEEPAK GUGLANI)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)